

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 8
(IB)-57(PB)/2022

IN THE MATTER OF:

Iskcon Infotech Pvt. Ltd.
Vs.
ROC

.... Petitioner/Applicant

.... Respondent

Order u/S. 59 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 05.02.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Petitioner : Adv. Anurag Paliwal, Proxy Counsel
For Objector / Central Bank of India : Adv. Akshra Arshi and Adv. Tushar Singh

ORDER

Mr. Anurag Paliwal, Ld. Proxy Counsel representing Mr. S. S. Bhati, Ld. Counsel for the Petitioner appears physically and seeks adjournment.

Ms. Akshra Arshi, Ld. Counsel for the Objector/Central Bank of India appears through VC and states that the reply has been filed and she seeks another date for arguments.

At request and by consent of both sides, list the matter **on 16.04.2024 for a physical hearing.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)